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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.459/97.

Dt. of Decision : 29-09-98.

1. K.S.Rama Sastry  
2. John Abraham

..Applicants.

Vs

1. The Director General,  
Geological Survey of India,  
27, J.L.N.Road,  
Calcutta-700 016.

2. The Dy.Director General,  
Southern Region, Geological  
Survey of India, Bandlaguda,  
Hyderabad-500 068.

..Respondents.

Counsel for the applicants : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.N.R.Devaraj,Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicants and Mr.W.Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

2. There are two applicants in this OA. This OA is filed for a declaration that the applicants are entitled for promotion as Stores Superintendent (Technical) in the existing vacancy and in vacancies to arise in 6/97 and 7/97 with all consequential benefits by holding the action of the respondents in resorting to fill up one post of Stores Superintendent (Technical) by direct recruitment as per Circular No.A.14017/1/95/SRD dated 14-10-1996

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issued by the Regional Director, Southern Regional Officer, G.S.I. Bandlaguda, Hyderabad is illegal, arbitrary, discriminatory and violation of Article 14 and 16 of the Constitution of India.

3. When the OA was taken up for hearing, the learned counsel for the applicants produced a memo No. 3037/A.32016/6/93/15A dated 11-7-97 and order No. /A.32016/6/93/15A dated -6-97 whereby both the applicants <sup>were</sup> ~~are~~ promoted as Stores Superintendents (Technical). Hence, the learned counsel for the applicants submitted that this OA has become infructuous.

4. In view of the above, the OA is disposed of as infructuous. No costs.



(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

29.9.98



(R. RANGARAJAN)  
MEMBER(ADMN.)

*DR JAI*  
DR JAI

Dated : The 29th Sept. 1998.  
(Dictated in the OpenCourt)

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Copy to:

1. The Director General, Geological Survey of India,  
27, J.L.N.Road, Calcutta.
2. The Dy. Director General, Southern Region,  
Geological Survey of India, Bandlaguda, Hyderabad.
3. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC, AT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

8/10/98

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II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR :  
M(J)

DATED: 3 29/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in  
C.A.NO. 458/02

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR.

